

Annexure-4

Name of the corporate debtor: Nashik Forge Private Limited
Date of commencement of liquidation: 03.08.2024
List of stakeholders as on: 02.10.2024
(Version 1 dated 02.10.2024, pursuant to claims received up to 02.09.2024)

List of operational creditors (Government Dues)

(Amount in INR)

Sl. No	Department	Identification No.	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
			Date of receipt	Amount claimed in INR	Amount of claim admitted In INR	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien / attachment removed? (Yes/No)	% share in total amount of claims admitted					
1.00	PF Department, Regional Office Nashik	PF	30-08-2024	2,12,56,665.00	2,12,56,665.00	unsecured	-	-	6.42	-	-	-	-	
2.00	State Tax Officer NAS-NOD-C-0011	GST	29-08-2024	3,80,51,361.00	3,80,51,361.00	unsecured	-	-	11.49	-	-	-	-	
3.00	ESI Nashik	ESI	29-08-2024	33,23,951.00	33,23,951.00	unsecured	-	-	1.00	-	-	-	-	
4.00	MSEDCL Nashik	MSEDCL	18-08-2023	6,23,151.00	5,50,796.00	unsecured	-	-	0.17	-	-	72,355.00	-	
5.00	Income Tax Department-Nashik	IT	18-08-2023	7,03,37,360.00	7,03,37,360.00	unsecured	-	-	21.24	-	-	-	-	
6.00	Nashik Municipal Corporation	NMC	18-08-2023	1,44,083.00	1,44,083.00	unsecured	-	-	0.04	-	-	-	-	
7.00	ITO TDS Nashik	TDS	17-08-2023	7,12,467.00	7,12,467.00	unsecured	-	-	0.22	-	-	-	-	
	Total			13,44,49,038.00	13,43,76,683.00		-	-	40.57	-	-	72,355.00	-	

Notes: These notes to be considered as an integral part of this sheet

1. MSEDCL - not submitted its claim during Liquidation process and the claim submitted during CIRP has been considered as claim during Liquidation

2. Income Tax department- not submitted its claim during claim submission period in Liquidation process and the claim submitted during CIRP has been considered as claim during Liquidation

3. Nashik Municipal Corporation -not submitted its claim during Liquidation process and the claim submitted during CIRP has been considered as claim during Liquidation

4. TDS department -not submitted its claim during Liquidation process and the claim submitted during CIRP has been considered as claim during Liquidation

5. The liquidator reserves their right to modify the List of stakeholders (based on verification of the records and information) and accordingly modify the entry in compliance of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 and/or in the manner as may be directed by the Adjudicating Authority.

6 The liquidator has made the best estimate of the amount for admission of the claim wholly or partially based on the information & proofs of claims as made available to them by the claimant, erstwhile RP and the audited books of accounts of the Corporate Debtor.